

has been established as an autonomous and self-sustained premier testing organization to conduct entrance examinations currently being conducted by Central Board of Secondary Education (CBSE), All India Council for Technical Education (AICTE) or any other examination entrusted to it. NTA will conduct these examinations twice a year in order to give adequate opportunities to the candidates to bring out their best. All examinations will be computer based in order to ensure efficiency, transparency, as well as to avoid human error in evaluation and any other malpractices. Final decision in this regard will be announced soon. The syllabus and the examination fee will remain same.

#### **Setting up of Kendriya Vidyalaya**

1850. SHRI SUSHIL KUMAR GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has any plan to set up more Kendriya Vidyalayas in the backward districts of Haryana, Rajasthan, Delhi, Madhya Pradesh and Chhattisgarh;
- (b) if so, the details in this regard; and
- (c) the number of new Kendriya Vidyalayas sanctioned and started in above States during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) No such proposal is under consideration at present. KVs are opened primarily to cater to the educational needs of the children of transferable Central Government Employees including Defence and Para-Military personnel by providing a common programme of education. Proposals for opening of new KVs are considered only if sponsored by Ministries or Departments of the Government of India/State Governments/Union Territories Administrations thereby committing resources for setting up a new KV as well as the availability of necessary sanction of the Government.

(c) During last three years, 21 KVs were sanctioned in the States of Haryana, Rajasthan, Madhya Pradesh, Delhi and Chhattisgarh under "Challenge Mode", out of which, 19 KVs have been opened on fulfilment of the required pre-requisites by the State Authorities. The details are as under:

Name of State	No. of KV sanctioned	No. of KVs started
Haryana	1	1
Rajasthan	6	5
Madhya Pradesh	8	7

Name of State	No. of KV sanctioned	No. of KVs started
Chhattisgarh	6	6
Delhi	Nil	Nil
<b>TOTAL</b>	<b>21</b>	<b>19</b>

In addition to the above, 18 KVs have also been opened during last three years in these States/UT against earlier sanctions and under Project/IHL Sector, as per details given below:

Name of State	No. of KVs staged
Haryana	4
Rajasthan	6
Madhya Pradesh	6
Chhattisgarh	1
<b>TOTAL</b>	<b>18</b>

#### **Yoga as compulsory subject in schools**

1851. SHRI PARIMAL NATHWANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government proposes to make yoga a compulsory subject in all the schools including those under the Central Board of Secondary Education (CBSE) and if so, the details thereof;

(b) whether Government proposes to appoint certified yoga trainers and doctors of naturopathy in all Government schools at all levels to promote yoga and naturopathy and if so, the details thereof; and

(c) whether Government has sanctioned any funds for promoting yoga courses in the country and if so, the details thereof along with the details of utilization of funds, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) As per the National Curriculum Framework (NCF) 2005, Yoga is an integral part of Health and Physical Education at all level of school education. For schools affiliated to Central Board of Secondary Education